

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
05-02-2024 AT 10:30 AM**

IA (IBC) 245 & 251/2024 in CP (IB) No. 71/9/HDB/2020
u/s. 9 of IBC, 2016

IN THE MATTER OF:

Dharmesh Gajjar (Proprietor of Dhanshree Impex) **...Operational Creditor**

VS

VVR Innovate Materials Pvt Ltd **...Corporate Debtor**

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 245/2024

Learned Counsel Mr. Bendi Raviteja, for applicant present physically. Perused the record. Considering the nature of items and their value, going for public sale of these properties would result in more expenditure than income. Hence sale by private treaty as per section 33(2)(d) of IBC is allowed. **Accordingly, this application is allowed.**

IA(IBC) 251/2024

Mr. Sakhamuru Venu, Liquidator present physically. This is an application to take quarterly progress report on record. Report taken on record. Accordingly, **this application is allowed and disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)